

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

RAJYA SABHA  
UNSTARRED QUESTION NO.1328

TO BE ANSWERED ON TUESDAY THE 14<sup>th</sup> MARCH, 2017  
PHALGUNA 23, 1938 (SAKA)

**Action against unrecognised political parties for misuse of contribution.**

1328: SHRI AMAR SINGH

**Will the Minister of FINANCE be pleased to state:**

- a) **Whether it is a fact that Election Commission had sent communication to the CBDT to look into the finance of 255 registered but unrecognized political parties for not contesting polls in the last one decade; and**
- (b) **If so, what are the names of such political parties and the action taken against them for misuse of contribution taken by them?**

**ANSWER**  
**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI SANTOSH KUMAR GANGWAR)**

(a) Yes, the Election Commission of India had sent a list of 255 delisted political parties under section 29A of the Representation of People Act, 1951, for information and necessary action to CBDT, if any, in view of the provisions of section 29B and 29C of Representation of People Act 1951.

(b) The list of the said 255 deregistered political parties which is available in the public domain at the website of the Election Commission of India [[http://eci.nic.in/eci\\_main1/PolPar/ListofPolParties2016.aspx](http://eci.nic.in/eci_main1/PolPar/ListofPolParties2016.aspx)]

Enquiries in such cases have been undertaken by the Income Tax Department. Majority of the parties (206) are found to be non-existent or not traceable. Out of the balance, 32 political parties are found to be existing but inactive. 17 delisted political parties are found to have PAN. Out of these, 4 political parties have filed returns of income at some point of time disclosing income below taxable limit.

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